

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.1

Excise Appeal No.1816 of 2011

[Arising out of Order-in-Appeal No.M-V/RKS/57-61/2011, dt.20.07.2011, passed by the Commissioner (Appeals), Central Excise, Mumbai-I]

M/s Kanchan Industries

224, Vardhman Industrial Estate,
S.V. Road, Dahisar (East)
Mumbai 400 068

.....Appellant

VERSUS

CCE, Mumbai-V

5th Floor, Utpad Shulk Bhavan,
Plot No.C-24, Block 'E', Bandra-Kurla Complex,
Banda (East), Mumbai 400 051

.....Respondent

WITH

SN	Appeal No.	Appellant	Respondent	Arising out of
1	E/1817/2011	Ashok C. Khimavat	CCE Mumbai-V	Order-in-Appeal No.M-V/RKS/57-61/2011, dt.20.07.2011, passed by the Commissioner (Appeals), Central Excise, Mumbai-I.
2	E/1818/2011	Dinesh C. Khimavat	CCE Mumbai-V	
3	E/80/2012	Dilip Kumar Rai	CCE Mumbai-V	

Appearance:

For Appellant : None
For Respondent : Shri N.N. Prabhudesai, Supdtt. (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.A/87022-87025/2019

Date of Hearing: 07.11.2019
Date of Decision: 07.11.2019

PER: DR.D.M. MISRA

None present for the Appellants despite notice.

2. The learned A.R. for the Revenue submits that the matter had come on Board on several occasions viz.13.09.2019, 01.10.2019 and today 07.11.2019 and on all these occasions, none appeared for the Appellants nor any request for adjournment has been submitted. On 13.09.2019, the learned Advocate for the Appellant submitted that they are withdrawing their Vakalatnama as they could not reach the Appellant for instructions.

3. It seems that the Appellants are not serious in prosecuting the appeals before this forum.

4. Consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)